

proportion and absolute number of people who use and people who are dependent on various psychoactive substances (drugs) in the country and data on various social, familial, physical, mental and economic consequences of drug use.

(c) Ministry of Health and Family Welfare has informed that there is no proposal at present for establishment of more drug-related hospital emergency rooms in view of the ability of Government hospitals to manage the drug-related emergency.

(d) The Ministry implements a "Central Sector Scheme of Assistance for Prevention of Alcoholism and Substance (Drug) Abuse" under which financial assistance is provided to eligible Non-Governmental Organizations, Panchayati Raj Institutions, Urban Local Bodies etc. for, *inter-alia*, running and maintenance of Integrated Rehabilitation Centres for Addicts (IRCAs). Components for financial assistance, *inter-alia*, include rent for the building, medicines for the patients, kitchen expenditure and salary for the staff working in these IRCAs.

The number of de-addiction centres likely to be established in a State/UT depends on the number of proposals received from the State Government/UT Administration. As per the existing guidelines of the Scheme, the proposal for new projects recommended through online portal of this Ministry by the State Governments/UT Administrations are placed before the Screening Committee constituted in the Ministry for consideration. The proposals complete in all respects as per norms and guidelines of the Scheme are recommended for consideration of Grant-in-aid. An amount of ₹ 35.00 crore has been provided in the BE 2016-17 for the Scheme.

#### **Implementation of Accessible India Campaign**

3322. SHRI DEREK O'BRIEN: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the details of the status of implementation of Accessible India Campaign in the last year, State-wise;

(b) the details of the meetings of the Central Coordination Committee of Accessible India Campaign in the last three years; and

(c) the status of implementation of Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995 with respect to facilities for differently abled in Government buildings and public places?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI KRISHAN PAL): (a) Accessible India Campaign (Sugamya Bharat Abhiyan) was launched last year on 3rd December, 2015 for creating universal accessibility

for persons with disabilities in built environment, transport system and Information and Communication Technology (ICT) eco-system. Progress made under the Campaign include empanelment of Access Auditors, access Audit of Government buildings, coordination to make heritage sites and religious sites accessible, training on accessibility standards, access audit of New Delhi Railway Stations and IGI International Airport, coordination on accessibility of TV programmes and dissemination, coordination on accessibility of Government Websites.

(b) In the last three years, meeting of Central Coordination Committee was held on 29.11.2016.

(c) Under the Scheme for Implementation of Persons with Disabilities Act, 1995 (SIPDA) assistance are provided for various activities relating to implementation of PwD Act which includes construction of barrier free infrastructure and accessibility audit of Government buildings and public places.

Model Building Bye-laws -2016 are tool used to regulate coverage, height, building bulk and architectural design and construction aspects of buildings so as to achieve orderly development of the area. Chapter 8 of the Bye laws contains the provisions for the differently-able, elderly and children. Further, there is 'Harmonized Guidelines and Space Standards for Barrier Free Build Environment for Persons with Disability and Elderly Persons', recommendatory in nature, with the intention to ensure that everyone, including the person with disabilities and elderly to have equal access to all services and facilities in all public buildings have been framed by the Government.

As per the information received from the State Commissioners for Persons with Disabilities, 33 States/UTs have amended their Building Bye-laws or have issued instructions to make the public places accessible to persons with disabilities.

Chief Commissioner for Persons with Disabilities (CCPD) has also written in the past to the Chief Secretaries of all States to compliance with Accessibility Standards and Guidelines. CCPD is continuously raising this issue during the discussions with State Government officials during the review meetings.

#### **Financial help to private schools for handicapped children**

3323. SHRI SANJAY SETH: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether Government is aware that many private schools meant for handicapped children are on the verge of closure due to financial constraints;